

1	2	3	4	5	6
10.	Odisha Forestry Sector Development Project	March 31, 2006	Odisha	559.71	Japan International Co-operation Agency (JICA)
11.	Tamil Nadu Afforestation project phase-II	March 31, 2005	Tamil Nadu	409.08	Japan International Co-operation Agency (JICA)
12.	Uttarakhand Forest Management Project	April 11, 2014	Uttarakhand	682.03	Japan International Co-operation Agency (JICA)
13.	Karnataka Forest Management Biodiversity Conservation	March 31, 2005	Karnataka	633.70	Japan International Co-operation Agency (JICA)

Changes in National Forest Policy to reduce wood imports

3104. SHRI DEREK O'BRIEN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government is considering changes to the National Forest Policy to allow harvesting of degraded or open forests to reduce wood imports; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) There is no proposal to change National Forest Policy, 1988 to allow harvesting of degraded or open forests to reduce wood imports.

Forest cover as shown in Forest Report 2013

3105. SHRI DEREK O'BRIEN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the bulk of the increase in forest cover shown in the State of the Forest Report 2013, about 3800 sq.km, was in just one State, and can be attributed to a correction in previous survey data; and

(b) whether the area under moderately dense forest cover has shrunk in the last two years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) As per the India State of forest Report (ISFR) 2013, there is an increase of 3810 square kilometers in the forest cover of the State of West Bengal with respect to previous assessment *i.e.* India State

of Forest Report (ISFR) 2011. The total increase in forest cover not only pertains to the period of ISFR 2011 and ISFR 2013 but a major part of the increase has been attributed to inclusion of Trees Outside Forests (TOF) areas specially in North 24 Pargana district and Malda district which could not be captured in the earlier assessments.

(b) As per the India State of Forest Report (ISFR) 2013 there is a decline of 1991 square kilometers in the moderately dense forests category between the two assessments, at country level.

Forest land given for various projects

3106. SHRI DEREK O'BRIEN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the amount of forest land given for power, mining and other development projects in the last year; and

(b) whether any steps have been taken to address unauthorised renewal of leases, illegal mining, continuance of mining leases despite adverse comments in monitoring reports and arbitrariness in decisions of forestry clearance?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) The Ministry of Environment, Forests and Climate Change, during the last year, has accorded approval under the Forest (Conservation) Act, 1980 for diversion of 40,649 ha of forest land involving 10,181ha and 6,452 ha of forest land for mining and power projects, respectively.

In some of the proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for grant or renewal of mining lease, execution of mining activities in forest land without obtaining requisite prior approval under the Forest (Conservation) Act, 1980 or in violation of conditions stipulated in approvals accorded under the Forest (Conservation) Act, 1980 for diversion of such forest land are reported by the State Governments. Central Government while according prior approval under the Forest (Conservation) Act, 1980 to such proposals stipulate appropriate penal measures. These penal measures include realisation of penal Net Present Value (NPV) from the user agency and funds for creation of penal compensatory afforestation, initiation of proceedings in accordance with the provisions of the section 3 A and 3 B of the Forest (Conservation) Act, 1980 and/or relevant sections of the Indian Forest Act, 1927 and/or the relevant sections of the Local Forest Act, as the facts of each case may demand.

Projects covered under United Nations Mechanism for reducing emissions

3107. SHRI ANIL MADHAV DAVE: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the details regarding number of projects in India covered under the United Nations Mechanism for Reducing Emissions for Deforestation and Degradation (REED); and